

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL D/S
JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 155 OF 2001

Applicant(s) AJMAL HUSSAIN

Respondent(s) UOI & ORS.

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry	Orders of the Tribunal
19.10.2001	<p>None is present on behalf of the applicant.</p> <p>Mr. Kamal Dave, Counsel for the respondents No. 1 to 3. None is present on behalf of the respondent No. 4</p> <p>Heard.</p> <p>This application is filed being aggrieved by the order of transfer dated 25.4.2001 vide Annex.A/1. In Annex.A/1, applicant's name is at No. 12 under the heading 'the persons transferred from Sadulpur' कामल देव but, the grievance of the applicant is that the impugned transfer order is illegal and the impugned transfer also affects his seniority.</p> <p>By filing reply, respondents contended in para 1 and also in para 4.5, that the applicant's transfer order is modified vide Annex.R/1 dated 16.7.2001 and the applicant has been retained at Sadulpur only in public interest due to the vacancy caused by promotion of one Shri Mahendra, Helper-Khalasi. कामल देव, Since the grievance of the applicant regarding his transfer from Sadulpur to Suratgarh, has been redressed by retaining him at Sadulpur, therefore, this application does not survive. Accordingly, we pass the order as under :-</p> <p><i>R/S 6/10/2</i></p> <p>"The Original Application is dismissed as having become infructuous. No order as to costs.:</p> <p><i>R/S 2/11/0</i></p> <p>(Gopal Singh) Adm. Member</p> <p>Part II and III destroyed in my presence on 22.7.07 under the supervision of (Justice B.S.Raikote) Section Officer, as per order dated 13/3/07 Vice Chairman</p> <p><i>Manu</i> Section Officer (Record)</p>